

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.17502/2019

(Arising out of impugned final judgment and order dated 01-10-2018 in SA No. 918/2009 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

PREM NARAYAN MISHRA

Respondent(s)

(IA No.91909/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.91910/2019-EXEMPTION FROM FILING O.T. & IA No. 139280/2019 - EXEMPTION FROM FILING O.T.)

Date : 19-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. K. Parameshwar, AAG
Ms. Sakshi Kakkar, AOR
Mr. R. Karthik, Adv.

For Respondent(s)

Mr. Praveen Swarup, AOR
Ms. Payal Swarup, Adv.
Mr. R.K. Singh, Adv.
Mr. K.P. Singh, Adv.
Mr. Ravi Kumar, Adv.
Mr. Devesh Maurya, Adv.
Mr. Vivek Verma, Adv.
Mr. Manoj Kumar Rajput, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed for by the learned counsel for the parties, list the matter after two weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)